

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 24
CP No. 14/241-242/PB/2024

IN THE MATTER OF:

AmarjitsinghBagga and another ... Applicant/Petitioner
Vs
Fashion Co-ordinators Private Limited ... Respondent
and Others

Order under Section 241(1), 242(4) of the Companies Act, 2013.

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Mr.ShreyPatnaik, Mr.RitwikBatra, Advs.
For Respondent : Mr. Gaurav Mitra, Mr.Govind Rishi, Advs. R-1 to 16.

ORDER

Ld. Counsel Mr. ShreyPathnaik for the petitioner appeared.

Ld. Counsel Mr. Gaurav Mitra for the Respondent also appeared.

In view of the order dated 15.02.2024, the parties are yet to meet to mediate and settle the matter.

Meanwhile, some developments have taken place, which are reported by the Ld. Counsel for the Respondent to which the Ld. Counsel for petitioner states that they will also try to include those developments and try to arrive at a complete settlement in the matter.

As held earlier, we give a further opportunity to the parties to work out the solution among themselves and report to us on the next date of the hearing.

List the matter again **on 25.04.2024.**

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AVINASH KUMAR SRIVASTAVA
MEMBER (TECHNICAL)

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BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)